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Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2172/2002

New Delhi this the 19th day of August, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Smt. Ruby Bhattacharya,
R/o K-2008 (First Floor),
C.R. Park, New Delhi-19. Applicant

(through Sh. Gyan Prakash, Advocate)

Versus

1. Union of India through
Secretary (Textiles),
Ministry of Textiles,
Udyog Bhawan,
Mohd. Rafi Marg,
New Delhi-1.
2. Development Commissioner (Handicrafts),
Office of the Development Commissioner
(Handicrafts),
7 West Block, R.K. Puram,
New Delhi-66.
3. The Secretary,
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi-1. Respondents

Order (oral)
By Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant Smt. Ruby Bhattacharya is aggrieved by the order dated 16.07.2002 (Annexure-1) issued by the respondents. She has challenged the said order in this O.A. seeking the following reliefs:-

- "(i) Direction may kindly be given to respondents to set aside the impugned arbitrary order of the respondents dated 16.07.2001.
- (ii) Direction may kindly be given to respondents to restore the applicants basic salary of Rs.2825 as on 1-10-1993 and give all consequential benefits such as arrears of salary, revised pension, and other retiral benefits, gratuity etc. as a result of restoration of salary.

(iii) Respondents may kindly be directed to refund the entire amount of Rs.35,665 deducted from D.C.R.G. with interest @ 18%.

(iv) Any other relief which this Hon'ble Court may deem fit keeping in view the facts and circumstances of the case."

3. Learned counsel for the applicant Sh. Gyan Prakash submits that the applicant has submitted representation dated 27.12.2001 (Annexure-8) followed by reminder dated 15.03.2002 (Annexure-9) and that there is no response or reply from the respondents as on date. He also submits that he will be satisfied if the OA is disposed of at the admission stage itself with the directions to respondents to dispose of the aforesaid representation dated 27.12.2001 within a particular time frame.

4. On hearing the learned counsel for applicant and on consideration of the matter, the OA is disposed of at the admission stage itself with the following directions:-

(a) Respondents are directed to examine the aforesaid representation submitted by the applicant dated 27.12.2001 (Annexure-8) on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order under intimation to the applicant within two months from the date of receipt of a copy of this order.

(b) If any grievance still survives thereafter the applicant is given the liberty to approach this Tribunal again in fresh original proceedings,



if so advised, in accordance with law.

5. A copy of the OA may be sent to the respondents alongwith
a copy of this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/vv/